

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
COURT-II  
(through web-based video conferencing platform)**

**Item 1**

**CP (IB) No. 282/Chd/Hry/2023**

**Under Section 9, IBC 2016**

**In the matter of:-**

M Sadasivam Prop, Jayashree Mills .....Petitioner/Operational Creditor  
Vs.

Orient Craft Ltd. ....Respondent/Corporate Debtor

**Present through Video Conferencing :**

Mr. G.S. Sarin, PCS for the petitioner-operational creditor.

Heard the submissions made by the authorized representative of Section 9 applicant. The applicant has prayed for grant of leave to withdraw the present Section 9 application, remove the defects and file a fresh Section 9 application. Leave prayed for is granted. The present application stands disposed of as withdrawn. The case folders and connected papers may be consigned to Record Room.

Sd/-

(Umesh Kumar Shukla)  
Member (Technical)

Sd/-

(Dr. P.S.N. Prasad)  
Member (Judicial)

November 09, 2023

*Vriti*